

Central Administrative Tribunal Principal Bench: New Delhi

O.A. No. 1932/2002

This the 25th day of July, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J) Hon'ble Shri V.K. Majotra, Member (A)

Shri Vishnu Swaroop Postal Assistant, Sarojini Nagar Head Office, New Delhi.

-Applicant

(By Advocate: Shri P.K. De)

Versus:

- 1. The Director General,
 Deptt. of Posts, Dak Bhawan,
 Parliament Street, New Delhi.
- 2. The Senior Post Master, Sarojini Nagar, H.P.O. New Delhi.
- 3. The Chief Post Master General, Delhi Circle, New Delhi.

-Respondents

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Member (A)

Shri P.K. De, learned counsel of the applicant heard.

2. Applicant has challenged order dated 28.2.98 whereby applicant a Postal Assistant has been punished with order of recovery of Rs.1400/- per month for three years i.e. a sum of Rs.54,000/- commencing from the pay of March 1998. Learned counsel stated that applicant made appeals on 16.11.98 and 11.11.201 but to no avail. The respondents are stated to have intimated to the applicant by Annexure A-3 dated 18.5.2001 that applicant's appeal under section-29 of CCS(CCA) Rules, 1965 has been forwarded to the



Directorate for further disposal and that decision on the same is still awaited. Applicant has asked for a direction to respondents to take a decision in the appeal made by him on 16.11.98.

- In our considered view, interest of justice would be duly served if at this stage itself and without issuing a notice to the respondents, they are directed to take a decision on applicant's appeal by passing a reasoned and speaking order within a period of one month from the date of communication of these orders with intimation to the applicant.
- 4. The O.A. is disposed of in the above terms. No costs.

(V.K. Majotra) Member (A)

(Smt. Lakshmi Swaminathan) Vice-Chairman (J)

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